

PUBLIC ANNOUNCEMENT ("PA") IN ACCORDANCE WITH THE PROVISIONS OF REGULATION 4 READ WITH REGULATION 13, 14, AND 15 (1) OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENTS THEREOF

**FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF
NATURA HUE-CHEM LIMITED**

("TARGET COMPANY/TARGET")

CIN: L24117CT1995PLC009845

Registered office: 408, Wallfort Ozone, Fafadih, Raipur, Chhattisgarh-492001;

Phone: 0771-4030947;

Email Id: naturahue@rediffmail.com;

Website: www.naturahuechem.com

OPEN OFFER FOR ACQUISITION OF UPTO 10,77,778 (TEN LAKH SEVENTY SEVEN THOUSAND SEVEN HUNDRED SEVENTY EIGHT) FULLY PAID UP EQUITY SHARES OF FACE VALUE OF ₹10/- (RUPEES TEN ONLY) EACH, REPRESENTING 26% (TWENTY SIX PERCENT) OF THE VOTING EQUITY SHARE CAPITAL FROM THE PUBLIC SHAREHOLDERS (AS DEFINED BELOW) OF NATURA HUE-CHEM LIMITED (HEREINAFTER REFERRED TO AS "TARGET COMPANY" OR "TARGET") BY MRS. KANIKA CHAHAL ("ACQUIRER 1") AND MR. ANUJ CHAHAL ("ACQUIRER 2") (HEREINAFTER COLLECTIVELY REFERRED TO AS "ACQUIRERS") PURSUANT TO AND IN ACCORDANCE WITH REGULATION 4 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI (SAST) REGULATIONS")

This Public Announcement ("PA"/"Public announcement") is being issued by Fintellectual Corporate Advisors Private Limited ("**Manager to the Offer**" or "**FCAPL**") for and on behalf of Acquirers to the Public Shareholders of Target Company ("**Public Shareholders**") pursuant to, and in compliance with, Regulation 4 read with Regulation 13, 14, 15(1) and other applicable provisions of the SEBI (SAST) Regulations.

For this Public Announcement, the following terms shall have the meaning assigned to them as below:

Definitions & Abbreviations	Particulars
Acquirer 1	Mrs. Kanika Chahal, daughter of Mohinder Pal Malik, aged 46 years, Indian Inhabitant having PAN: ARNPK2795C, under the Income Tax Act, 1961 and residing at 2402 IIT Engineers Apartment, Plot No. 12, Sector-10 Dwarka, Dwarka Sec-6, Delhi-110075.
Acquirer 2	Mr. Anuj Chahal, son of Ram Kumar Verma, aged 48 years, Indian Inhabitant having PAN: ARNPK2790H, under the Income Tax Act, 1961 and residing at 2402 IIT Engineers Apartment, Plot No. 12, Sector-10 Dwarka, Dwarka Sec-6, Delhi-110075.
Acquirers	Acquirer 1 and Acquirer 2 (collectively referred to as Acquirers).
Agreement	The Share Purchase Agreement is hereinafter referred to as the Agreement.
Board	The Board means the board of directors of the Target

Definitions & Abbreviations	Particulars
	Company.
BSE Limited	BSE Limited is the stock exchange where presently the Equity shares of the Target Company are listed.
Equity Shares	Equity Shares shall mean the fully paid-up equity shares of the face value of ₹10/- (Rupees Ten Only) each.
ISIN	International Securities Identification Number
Negotiated Price	A negotiated price of ₹24/- (Rupees Twenty Four Only) per Sale Share, aggregating to an amount of ₹1,54,46,400/- (Rupees One Crore Fifty Four Lakhs Forty Six Thousand Four Hundred Only) for the sale of 6,43,600 (Six Lakh Forty Three Thousand Six Hundred) Equity Shares, representing 15.53% of the Voting Share Capital of the Target Company, by Promoter Sellers to the Acquirers, pursuant to the execution of the Share Purchase Agreement.
Offer Period	The period of entering into an agreement to acquire the Equity Shares and Voting Share Capital in, or control over, the Target Company requiring a Public Announcement or the date on which the Public Announcement is being issued by the Acquirers, i.e. October 28, 2026 (Wednesday) and the date on which the payment of consideration to the Public Shareholders whose Equity Shares are validly accepted in this Offer, is made, or the date on which this Offer is withdrawn, as the case may be.
Offer Price	An offer price of ₹42/- (Rupees Forty Two Only) per Offer Share.
Offer Shares	Open Offer for acquisition of up to 10,77,778 (Ten Lakhs Seventy Seven Thousand Seven Hundred Seventy Eight) Equity Shares of the face value of ₹10/- each, representing 26% of the Voting Share Capital of the Target Company at a price of ₹42/- (Rupees Forty Two Only) per fully paid-up Equity Share payable in cash.
PA/ Public Announcement	Public Announcement dated Wednesday, October 28, 2026.
Promoter and Promoter Group	The existing promoters of the Target Company, in accordance with the provisions of Regulations 2 (1) (s), and 2 (1) (t) of the SEBI (SAST) Regulations, read with Regulations 2 (1) (oo), and 2 (1) (pp) of the SEBI (ICDR) Regulations, in this case, namely being, Narendra Kachhawat, Mansoor Ahmed, Shalini Pokharna, Abha Parakh, Anurag Agrawal, Himmat Lal Sahu, Madhuri Agrawal, Raj Kumar Parakh, Rajesh Kumar, Umesh Kumar Sahu, Vinay Kumar Parmar, Yaqub Khan, New Era Alkaloids And Export Limited, Vimal Jain, Sakhi Gopal Agrawal and Hifzul Rahim.
Promoter Sellers	The existing promoters of the Target Company who have entered in a Share Purchase Agreement with the Acquirers, in this case, namely being, Narendra Kachhawat, Mansoor Ahmed, Shalini Pokharna, Abha Parakh, Anurag Agrawal, Himmat Lal Sahu, Madhuri Agrawal, Raj Kumar Parakh, Rajesh Kumar, Umesh

Definitions & Abbreviations	Particulars
	Kumar Sahu, Vinay Kumar Parmar, Yaqub Khan and New Era Alkaloids and Export Limited.
Public Shareholder(s)	All the equity shareholders of the Target Company who are eligible to tender their Equity Shares in the Offer, except: (a) the promoters and members of the promoter group of the Target Company; (b) the Acquirers and any person deemed to be acting in concert with them; (c) the parties to the underlying Share Purchase Agreement, (d) any person deemed to be acting in concert with the parties to the SPA, pursuant to and in compliance with the SEBI (SAST) Regulations.
SCRR	Securities Contract (Regulation) Rules, 1957, as amended.
SEBI	Securities and Exchange Board of India.
SEBI Act	Securities and Exchange Board of India Act, 1992, and subsequent amendments thereto.
SEBI (LODR) Regulations	Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and subsequent amendments thereto.
SEBI (SAST) Regulations	Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto.
Share Purchase Agreement/ SPA	The Share Purchase Agreement dated Wednesday, October 28, 2026 executed between the Acquirers and the Promoter Sellers, pursuant to which the Acquirers have agreed to acquire 6,43,600 (Six Lakh Forty Three Thousand Six Hundred) Equity Shares, representing 15.53% of the Voting Share Capital of the Target Company from the Promoter Sellers at a negotiated price of ₹24/- (Rupees Twenty Four Only) per Sale Share, aggregating to an amount of ₹1,54,46,400/- (Rupees One Crore Fifty Four Lakhs Forty Six Thousand Four Hundred Only).
Stock Exchanges	BSE Limited is the stock Exchange on which the Equity Shares of the Target Company are presently listed.
Target Company/ Target	Natura Hue-Chem Limited is a public limited company incorporated under the provision of the Companies Act, 1956, having its registered office at 408, Wallfort Ozone, Fafadih, Raipur, Chhattisgarh-492001 and bearing Corporate Identification Number-L24117CT1995PLC009845.
Tendering Period	The tendering period shall have the meaning ascribed to it under Regulation 2(1)(za) of the SEBI (SAST) Regulations.
Voting Share Capital/Share Capital	The total voting equity share capital of the Target Company on a fully diluted basis as of the 10th (Tenth) working day from the closure of the Tendering Period of the Open Offer.
Working Day	The working day shall have the meaning ascribed to it under Regulation 2(1)(zf) of the SEBI (SAST) Regulations.

1. OPEN OFFER DETAILS:

Offer Size	Acquisition of up to 10,77,778 (Ten Lakhs Seventy Seven Thousand Seven Hundred Seventy Eight) Equity Shares, representing 26.00% (Twenty Six Percent) of the Voting Share Capital of the Target Company, subject to the terms and conditions specified in this Public Announcement and the Offer Documents that are proposed to be issued in accordance with the SEBI (SAST) Regulations..
Offer price/ Consideration	This Open Offer is being made at a price of ₹42/- (Rupees Forty Two Only) per Offer Share. The Equity Shares of the Target Company are frequently traded in accordance with the provisions of Regulation 2 (1) (j) of the SEBI (SAST) Regulations, and hence the Offer Price has been determined in accordance with the parameters prescribed under Regulations 8 (1) and 8 (2) of the SEBI (SAST) Regulations. Assuming full acceptance under this Offer, the aggregate consideration payable to the Public Shareholders in accordance with the SEBI (SAST) Regulations will be ₹4,52,66,676/- (Rupees Four Crore Fifty Two Lakh Sixty Six Thousand Six Hundred Seventy Six Only).
Mode of payment	The Offer Price will be paid in cash, in accordance with the provisions of Regulation 9(1)(a) of the SEBI (SAST) Regulations and in accordance with the terms and conditions mentioned in this Public Announcement and to be set out in the Offer Documents proposed to be issued in accordance with the SEBI (SAST) Regulations.
Type of offer	This Offer is a triggered mandatory open offer in compliance with the provisions of Regulation 4 of the SEBI (SAST) Regulation pursuant to the execution of the Share Purchase Agreement.

2. TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION):

Details of underlying transaction						
Type of Transaction (direct/ indirect)	Mode of Transaction (Agreement/ Allotment /Market purchase)	Shares / Voting rights acquired/ proposed to be acquired		Total Consideration for shares /Voting Rights (VR) acquired (₹ in Crores)	Mode of payment (Cash/ Securities)	Regulation which has triggered
		Number	% vis a vis total equity/ voting capital			
Direct	Share Purchase Agreement dated Wednesday,	6,43,600 Equity Shares	15.53%	₹1.54/-	Cash	Regulation 4 of the SEBI

	October 28, 2026, between the Acquirers and the Promoter Sellers					(SAST) Regulations
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3. DETAILS OF ACQUIRERS:

Details	Acquirer 1	Acquirer 2	Total
Name of Acquirers	Mrs. Kanika Chahal	Mr. Anuj Chahal	-
Address	2402 IIT Engineers Apartment, Plot No. 12, Sector-10 Dwarka, Dwarka Sec-6, Delhi-110075.	2402 IIT Engineers Apartment, Plot No. 12, Sector-10 Dwarka, Dwarka Sec-6, Delhi-110075.	-
Name(s) of persons in control/ promoters of acquirers/ PAC where Acquirers/ PAC are companies	Not Applicable	Not Applicable	-
Name of the Group, if any, to which the Acquirers belong to	None	None	-
Pre Transaction shareholding:			
• Number	Nil	1,25,300	1,25,300
• % of total share capital	Nil	3.02%	3.02%
Proposed shareholding after the acquisition of shares which triggered the Open Offer:			
• Number	5,63,600	2,05,300	7,68,900
• % of total share capital*	13.60%	4.95%	18.55%
Any other interest in the Target Company	As on date of this Public Announcement, except for execution of the Share Purchase Agreement and Acquirer 2 being the existing shareholder of the Target Company, they do not have any other interest or any other relationship in or with the Target Company.		

Note:

- The Acquirers shall become the Promoters of the Target Company and shall have control over the Target Company.
- Pursuant to the completion of Open Offer, the Acquirers will be classified as the Promoter of the Target Company and the Promoter Seller/present Promoter and Promoter Group will be reclassified as public in accordance with the provisions of Regulation 31A of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

4. DETAILS OF SELLING SHAREHOLDERS:

Name of the Promoter Sellers	Part of Promoter/ Promoter group (Yes/No)	Details of Shares/ Voting Rights held by the Promoter Sellers			
		Pre-Transaction		Post Transaction	
		No. of shares	%	No. of shares	%
Narendra Kachhawat	Yes	72,600	1.75%	Nil	Nil
Mansoor Ahmed	Yes	40,000	0.96%	Nil	Nil
Shalini Pokharna	Yes	72,600	1.75%	Nil	Nil
Abha Parakh	Yes	40,000	0.96%	Nil	Nil
Anurag Agrawal	Yes	38,200	0.92%	Nil	Nil
Himmat Lal Sahu	Yes	40,000	0.96%	Nil	Nil
Madhuri Agrawal	Yes	38,800	0.94%	Nil	Nil
Raj Kumar Parakh	Yes	40,100	0.97%	Nil	Nil
Rajesh Kumar	Yes	65,300	1.58%	Nil	Nil
Umesh Kumar Sahu	Yes	37,500	0.90%	Nil	Nil
Vinay Parmar	Yes	41,000	0.99%	Nil	Nil
Yakub Ahmed Khan	Yes	37,500	0.90%	Nil	Nil
New Era Alkaloids and Export Limited	Yes	80,000	1.93%	Nil	Nil

5. TARGET COMPANY:

Name	NATURA HUE-CHEM LIMITED
CIN	L24117CT1995PLC009845
Registered Office	408, Wallfort Ozone, Fafadih, Raipur, Chhattisgarh-492001.
Exchange where listed	Equity Shares are listed on BSE Limited
SYMBOL	NATHUEC
ISIN	INE487B01019

6. OTHER DETAILS

- (a) This Public Announcement is made in compliance with the provisions of Regulation 13 (1) of the SEBI (SAST) Regulations.
- (b) The Acquirers accept full responsibility for the information contained in this Public Announcement.
- (c) The Detailed Public Statement to be issued pursuant to this Public Announcement in accordance with the provisions of Regulations 13(4), 14(3), 15(2), and other applicable regulations of the SEBI (SAST) Regulations shall be published in newspapers, within 5 (Five) Working Days of this Public Announcement, i.e., on or before Wednesday, November 04, 2026. The Detailed Public Statement shall, inter alia, contain details of the Offer including the detailed information of the Offer Price, the Acquirers, the Target Company, background to the Offer, statutory approvals required for this Offer, details of financial arrangements, and such other terms and conditions as applicable to this Offer.

- (d) The completion of this Offer and the Underlying Transaction is subject to the satisfaction of certain conditions precedent as set out in the Share Purchase Agreement. Further, in compliance with the SEBI (SAST) Regulations, the Underlying Transaction under the Share Purchase Agreement referred to hereinabove may be completed prior to completion of the Offer. Further, this Offer is subject to the terms and conditions mentioned in this Public Announcement and the Offer Documents that are proposed to be issued in accordance with the SEBI (SAST) Regulations.
- (e) The Acquirers have given an undertaking that they are aware of and will comply with their obligations as laid down under the SEBI (SAST) Regulations and have adequate financial resources to meet the obligations under the SEBI (SAST) Regulations for the purpose of this Offer.
- (f) The Offer is not conditional upon any minimum level of acceptance in accordance with Regulation 19(1) of the SEBI (SAST) Regulations.
- (g) The Offer is not a competing offer in accordance with Regulation 20 of the SEBI (SAST) Regulations.
- (h) All the information pertaining to the Target Company in this Public Announcement has been obtained from publicly available sources or provided by the Target Company and the accuracy thereof related to all has not been independently verified by the Manager.

**Issued by the Manager to the Open Offer
on behalf of the Acquirers**



Fintellectual Corporate Advisors Private Limited

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Contact Person: Mr. Amit Puri

SEBI Registration Number: INM000012944

Validity: Permanent

CIN: U74999DL2021PTC377748

Sd/-

**Mrs. Kanika Chahal
(Acquirer 1)**

Sd/-

**Mr. Anuj Chahal
(Acquirer 2)**

Place: Noida

Date: October 28, 2026